

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:467
ANSWERED ON:11.08.2014
WAGES UNDER SCHEDULED EMPLOYMENT
Khan Shri Md. Badariddoza

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the estimated number of workers employed in various mini cement plants/ factories and petroleum products outlets, State-wise;
- (b) whether the employment in such establishments are covered under the Minimum Wages Act, 1948;
- (c) if so, the details thereof and the rate of minimum wages notified for workers in the said industry at present and the mechanism through which wages of such employees are being regulated;
- (d) if not, whether the Government has any proposal to declare the employment in such establishments as scheduled employment and also notify minimum wages for their workers; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STEEL, MINES AND LABOUR & EMPLOYMENT (SHRI NARENDRA SINGH TOMAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 467 DUE FOR REPLY ON 11.08.2014 BY SHRI MD. BADARUDDOZA KHAN, REGARDING WAGES UNDER SCHEDULED EMPLOYMENT

(a) Sector-wise details of workers employed in various mini cement plant/ factories and petroleum product outlets are not maintained centrally.

(b) to (e): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions.

The appropriate Governments have been empowered to notify any employment in the schedule where the number of employees is 1000 or more in a State and fix the rates of minimum wages in respect of the employees employed therein. Presently, there are 45 scheduled employments in the Central Sphere (Annexure I). The workers employed in various mini cement plants/factories and petroleum products outlets are not included in the scheduled employment under Central Sphere. The State Government is the appropriate Government for such workers.

Rates of minimum wages fixed by the Central Government are applicable to establishments under the authority of Central Government, Railways administration, Mines, Oilfields, Major ports and Corporations created under the Act of Parliament. A copy of the Minimum rates of wages applicable in Central Sphere w.e.f.1.04.2014 is enclosed. (Annexure II).

The proposal to amend the Minimum Wages Act, 1948 is under consideration.